

By Speed Post/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/3654/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dulal Mech,  
Member,  
Motor Accident Claims Tribunal, Goalpara.

Dated Guwahati the 17<sup>th</sup> July, 2018.

Sub: Earned Leave along with station leave permission.

Ref:- Your letter No. MACT/GLP/2019/364, dtd. 06.07.2019.

Sir,

With reference to the above, I am directed to inform you that your earlier granted casual leave for 3 (three) days on 24.06.2019, 25.06.2019 and 26.06.2019 have been converted into earned leave and you have been granted earned leave for 12 (twelve) days w.e.f. 24.06.2019 to 05.07.2019 along with station leave permission from 4 P.M. of 21.06.2019 till morning of 06.07.2019, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

You are allowed to hand over charge to the District and Sessions Judge, Goalpara retrospectively.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE.)**

Memo NO.HC.VII-70/1992/3655-A, dated 17.07.19

Copy to:- 1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled-in application in the prescribed format for the aforesaid leave is sent herewith, for your information and necessary action.

2. The District and Sessions Judge, Goalpara, for information and necessary action.

**JT. REGISTRAR (VIGILANCE.)**

Relas